



High Court Bar Association, Allahabad

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Dated : ...01.05.2021...

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To,

The Hon'ble Acting Chief Justice,
High Court Allahabad.

Sir ,

As the corona pandemic rages like wild fire and the number of covid positive cases are continuously rising by the hour, I with profound respect draw your kind attention to kindly consider complete closing of the court till 7th of May and thereafter, preponing of summer vacation so that the spread of corona virus may be contained .

Sir, there is immense pressure on our High Court and district courts in pending bail matters which even in these troubled times need to be addressed in view of the issue of human liberty and article 21 of our constitution. Sir, as we all know that the power to grant bail includes the power to grant interim bail, to which I draw your urgent attention. Sir submission is that by an order interim bail for at least 8 weeks may be granted to all under trials who are in jail in matters punishable with up to 10 years.

Respected Sir, I state this with complete responsibility as in case fixed period interim bail is granted then the same will result in saving many human lives of not only the undertrials but also our judicial staff who at the present time are also like covid warriors. Further pressure on our already overburdened judicial system will get released and lawyers who are an important component of the judicial system will also get some much needed respite. Jail wise report may immediately be called for from the government as to the number of inmates which could be given immediate relief. The said order can very well be passed in PIL No. 564 of 2020.

With warm regards.

Sincerely,

(Amarendra Nath Singh)
Senior Advocate
President

(Prabha Shanker Mishra)
Advocate
Hon. Secretary

01-05-2021
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